

## **NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH**

**CORAM:** SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)  
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA(IBC)/271/KOB/2022 in IBA/38/KOB/2019
SECTION	NCLT RULE 153
NAME OF PARTIES	KERALA STATE TAX OFFICER, WORKS CONTRACT ERNAKULAM V/S VINOD BALACHANDRAN (LIQUIDATOR) IN THE MATTER OF ALBANNA ENGINEERING (INDIA) PVT LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	ARUN CHANDY (GOVERNMENT PLEADER)
RESPONDENTS ADVOCATE/ PROFESSIONAL	VINOD BALACHANDRAN (LIQUIDATOR)

Office  
Notes

**Video Conference**

**23rd Sept 2022**

### **O R D E R**

#### **IA(IBC)/271/KOB/2022**

Learned counsel Mr. Arun Chandy appears on behalf of the applicant Kerala State Tax Officer, Works Contract, Ernakulam. Respondent / Liquidator Mr. Vinod Balachandran appears in person.

This is an application filed to condone delay of 21-days in making claim before the learned Liquidator. Learned Liquidator has no objection to condone the delay. After hearing both sides, 21 days delay in filing the claim is condoned.

Application is Allowed and disposed of accordingly.

**Sd /-**

**Satya Ranjan Prasad  
Member (Technical)**

**Sd /-**

**P. Mohan Raj  
Member (Judicial)**